

MOST IMMEDIATE

Circular No. E-4/2020-MPLADS (Pt-II)
Government of India
Ministry of Statistics and Programme Implementation
(MPLADS Division)

East Block-6, Level -5,
R.K. Puram, New Delhi - 110066

Dated: 17th March; 2021

Subject: Release of pending instalments under MPLADS

The Union Cabinet in its meeting dated 06.04.2020 decided not to operate MPLADS for FY 2020-21 and FY 2021-22 and accordingly directed that annual budgetary outlay for FY 2020-21 as well as FY 2021-22 be placed at the disposal of M/o Finance for managing the adverse economic and health impacts of COVID-19 pandemic. Ministry subsequently issued a detailed set of instructions vide its Circular of even number dated 08.04.2020 to implement the above decision of the Union Cabinet.

2. However, pursuant to the implementation of the decision of the Union Cabinet, Ministry started receiving references from Hon'ble Members, State Nodal Departments and District Authorities requesting for release of unreleased instalments prior to 31.03.2020.

3. The matter was taken up by the Ministry with Department of Expenditure, Ministry of Finance and Department of Expenditure vide its O.M. dated 16.03.2021 has conveyed its decision to allot a sum of Rs 2200 Crore to enable the release of pending instalments subject **primarily** to the following conditions:

- a. Release of pending instalments in respect of Members of the Lok Sabha for 2019-20 shall get first priority
- b. Release of pending instalments in respect of Members of Rajya Sabha for 2019-20 shall get first priority.
- c. Nodal District Authority shall continue to carry out the ongoing exercise of settlement and closure of bank accounts of Ex-Members *as* no further releases for earlier years will be made.

4. Ministry has approached Department of Economic Affairs to place the fund under relevant head so that pending instalments can be released to the Nodal District Authorities. In the meanwhile, District Authorities are requested to send proposals for release of unreleased instalments, which should be complete in all respects and contain therewith duly signed all such relevant fund-related documents like Monthly Progress Reports, Utilization Certificates, Provisional Utilization Certificates and Audit Certificates, while also fulfilling criteria of unspent and un sanctioned balance of funds as applicable, to this Ministry **latest by 20.03.2021**. Proposals complete in all respects if not received by 20-03-2021 may be difficult to entertain. For any clarification/information on requirement of relevant documents and criteria of unspent and un sanctioned balance, Ministry's Circular No. C-08/2017-MPLADS dated 28.08.2017 (*copy enclosed*) may be referred.

5. Vide O.M. No. 1/41/1/2021-Cab dated 01st Mar, 2021, Cabinet Secretariat has endorsed the notification No. 437/6/1/ECI/INT/FUNCT/MCC/2021/399 dated 26th Feb, 2021 of Election Commission of India on General Elections to the Legislative Assemblies of Kerala, Assam,

West Bengal, Tamil Nadu and Puducherry and bye-elections to the Parliamentary Constituencies of Malappuram, Kerala State and Kanyakumari, Tamil Nadu State whereby no pending instalments shall be released where election is in progress.

6. This issues with the approval of Competent Authority.


17.03.2021
(Tanweer Qamar Mohammad)
Joint Secretary (MPLADS)
Tele: 011-2610 5416 (O)
e-mail: mplads@nic.in

To,

1. All Hon'ble Members of Parliament (Rajya Sabha / Lok Sabha)
2. Chief Secretaries of States/UTs
3. The Nodal Secretaries of States/UTs
4. The Commissioners of Corporations of Delhi/ Kolkata/Mumbai/Chennai
5. All District Collectors/District Magistrates/ Deputy Commissioners

Copy for kind information to

1. PS to Hon'ble Deputy Chairman, Rajya Sabha
2. PS to Hon'ble Speaker, Lok Sabha
3. PS to Hon'ble MoS (I/C), Statistics & PI
4. PPS to Cabinet Secretary
5. Secretary, Department of Expenditure, MoF, New Delhi
6. Secretary, Department of Economic Affairs, MoF, New Delhi
7. Secretary/Director General (C & A)/ Additional Secretary (PI)/Additional Secretary & FA/ DDG (Admin) / Director (MPLADS) / DS (MPLADS)
8. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat
9. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat
10. All concerned Officers/Officials in MPLADS Division, M/o Statistics & PI
11. NIC-MOSPI with the request to upload on the MPLADS portal

सांसद स्थानीय विकास योजना Members of Parliament Local Area Development Scheme



सत्यमेव जयते



एक कदम स्वच्छता की ओर

भारत सरकार
सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय
ईस्ट ब्लॉक 6, लेवल 6, आर.के. पुरम, नई दिल्ली-110066
GOVERNMENT OF INDIA
Ministry of Statistics & Programme Implementation
East Block 6, Level 6
R.K. Puram, New Delhi-110066
Phone : 011-26104106, E-mail : mplads@nic.in

F.No.C-08/2017-MPLADS

28.08.2017

Dated

- (1) The Commissioners,
Corporations of Kolkata / Chennai / Delhi
- (2) All District Collectors/District Magistrates/ Deputy Commissioners

Sub: Release of MPLADS funds -regarding.

Sir/Madam,

As you may be aware, the para 4.3 of the Guidelines on MPLAD Scheme contains the provisions regarding release of MPLADS fund.

2. It has been decided to amend para 4.3 of the Guidelines as follows:

“4.3 The first installment of Rs. 2.5 crore at the time of constitution of Lok Sabha or election of Rajya Sabha Member will be released in the beginning of the financial year.

In the remaining years, the first installment will be released in the beginning of the financial year subject to the following condition:-

- (i) the second installment of the previous year was released for the MP concerned
- (ii) subject to furnishing of the provisional Utilization Certificate of previous year covering at least 80% of the expenditure of the first installment of the previous year; and
- (iii) the unspent balance of fund of the MP concerned is less than Rs. 3 crore.

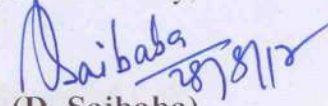
The second installment of the MPLADS funds of a financial year will be released subject to the fulfillment of the following eligibility criteria:-

- (i) the unsanctioned balance amount available in the account of the District Authority after taking into account the cost of all the work sanctioned is less than Rs.1 crore;
- (ii) the unspent balance of fund of the MP Concerned is less than Rs. 2.5 crore; and
- (iii) Utilization Certificate of the previous financial year and Audit Certificate for the funds released for MP concerned in the year prior to previous year have been furnished by the District Authority (in format at Annexure VIII & IX)of the guidelines respectively.

The above stipulations will be calculated from the Monthly Progress Report for each sitting and former MP term-wise separately. The Monthly Progress Report in the format at Annexure-VI, along with a copy of bank account statement / pass book is to be furnished by the District Authority. The unspent balance of fund will be verified from the PFMS statement or bank account statement of Hon'ble MP / Ex-MP.

3. This issues with the approval of Competent Authority.

Yours faithfully,



(D. Saibaba)

Director (MPLADS)

Copy for information to:-

- (1) All Hon'ble Members of Parliament (Lok Sabha/Rajya Sabha)
- (2) The Secretaries, Nodal Departments dealing with MPLADS (All States/UTs)
- (3) Rajya Sabha Committee on MPLADS, Rajya Sabha Secretariat., New Delhi.
- (4) Lok Sabha Committee on MPLADS, Lok Sabha Secretariat., New Delhi
- (5) All Nodal District Authorities.
- (6) All concerned in MPLADS Division
- (7) NIC for uploading on the MPLADS website.